

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT-1

ITEM No.1
C.P.(IB)/29(AHM)2022

Order under Section 9 IBC

IN THE MATTER OF:

Sumilon Industries Pvt Ltd
V/s
Savitri Polyesters Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..08/02/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Ms. Nilu Vaidankar
For the Respondent :

ORDER

This application is filed under Section 9 of the IBC, 2016.

Issue notice to the Corporate Debtor.

The Operational Creditor is directed to serve the notice upon the Corporate Debtor by Speed Post as well as E-mail and to file an affidavit of service of notice within seven days. The Corporate Debtor to file an affidavit in reply within seven days by giving a copy to the other side and the other side may file rejoinder, if any, (not more than five pages) within seven days thereafter.

The matter to appear for further consideration on 30.03.2022.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**